

NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH – II
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL
COMPANY LAW TRIBUNAL, CHENNAI BENCH, HELD ON 11-09-2023 AT
02.00 P.M. THROUGH VIDEO CONFERENCING:

PRESENT: SHRI. SANJIV JAIN, HON'BLE MEMBER (JUDICIAL)
SHRI. RAVICHANDRAN RAMASAMY, HON'BLE MEMBER (TECHNICAL)

IN THE MATTER OF : M/s. Hydrolina Biotech Pvt Ltd

PETITION NUMBER : IBA/1269/2019

APPLICATION NUMBER : a) IA(IBC)/1122(CHE)/2023
b) IA(IBC)/1436(CHE)/2023

ORDER

Ld. Counsel Mr. Ganesh V Arnala for the Applicant.

IA(IBC)/1436(CHE)/2023

Ld. Counsel for the Applicant / Liquidator seeks extension of the liquidation period of the Corporate Debtor by nine months from 11.02.2023. He submits that another application IA(IBC)/1122(CHE)/2023 is for seeking condonation of delay in filing IA(IBC)/1436(CHE)/2023.

Heard and perused.

Considering the submissions and the reasons given in the application, delay is condoned and liquidation period is extended by a period of 9 months.

Both IA(IBC)/1122(CHE)/2023 & IA(IBC)/1436(CHE)/2023 are accordingly disposed off.

- SP -

RAVICHANDRAN RAMASAMY
Member (Technical)

Phk

- SP -

SANJIV JAIN
Member (Judicial)